

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA No. 2962/2016**

New Delhi, this the 12<sup>th</sup> day of December, 2018

**Hon'ble Mr. Pradeep Kumar Member (A)**

Kanti Swaroop Sharma  
S/o Sh. Onkar Parshad  
Ex. A I Token No. 18899  
Unit: MD-2  
R/o C-224, Gali No. 9  
Ganga Vihar  
Delhi-110094

.....Applicant

(By advocate : Shri Gopal Aggarwal)

**Versus**

1. Delhi Transport Corporation  
Through its Chairman-cum-MD  
I.P. Estate  
New Delhi-110002

2. The Chief Secretary  
Govt of NCT of Delhi  
3<sup>rd</sup> Level  
Delhi Secretariat  
New Delhi-110002

.....Respondents

(By advocate : Ms Ruchira Gupta)

**ORDER (O R A L)**

**Mr. Pradeep Kumar Member (A):**

Heard Shri Gopal Aggarwal, learned counsel for the applicant and Ms Ruchira Gupta, learned counsel for the respondents.

Learned counsel for the respondents mentioned that the grievance which was ventilated in the instant OA, has since been addressed by the respondents by way of a policy decision issued on 14.11.2018. A copy of

the same was handed over to the applicant in the Court. The respondents pleaded that the issue raised in the instant OA gets addressed fully, except in respect of commutation of pension. In the instant case, since the applicant has already given up the request for commutation. Hence the OA has now become infructuous.

The respondents further mentioned that the applicant had unfortunately expired and as such legal heirs will have to take necessary action for the same and approach the respondents Delhi Transport Corporation (DTC) so that benefits can be granted expeditiously. The respondents mentioned that on their part, that they will take three months' time to issue individual orders in respect of the beneficiaries as per policy dated 14.11.2018.

The present OA is disposed of with the directions to applicant to take further necessary action and approach respondents. The legal heirs of the applicant shall have liberty to approach the Tribunal in case some grievance still subsists. No order as to cost.

**(Mr. Pradeep Kumar)**  
**Member (A)**

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